

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.3594
TO BE ANSWERED ON 07.12.2016**

CIVIL NUCLEAR DEAL

3594. SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI):

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether ratification of India-Japan Civil Nuclear Deal is likely to be delayed further;**
- (b) if so, the reasons thereof; and**
- (c) the steps the Government is taking to expedite ratification of the deal so that India's plans to generate 25 per cent of electricity from nuclear power by 2050 remain unaltered?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]**

(a) to (c) The Agreement between the Government of the Republic of India and the Government of Japan for Cooperation in the Peaceful Uses of Nuclear Energy was signed on November 11, 2016 during the visit of Prime Minister to Japan. The Agreement is to enter into force following completion of respective necessary internal procedures by the two countries. Actual civil nuclear cooperation can commence after the entry into force of the Agreement.
